

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 9**

**CA-575/ND/2020 in Appeal No.-311/2020**

**IN THE MATTER OF:**

Somoro Innovations Pvt. Ltd. ... Appellant/Petitioner

Vs

Registrar of Companies ... Respondent

**Order under Section 252.**

**Order delivered on 06.10.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Appellant : Mr. Sandeep Manaktala, Adv.  
Ms. Nikshubba Sethi, Adv.  
For the ROC : Ms. Sweety Kumar Khatter, AROC  
For the IT Dept. :

**ORDER**

**CA No. 575/ND/2020:** Application filed for urgent listing of Appeal No. 311/ND/2020. Learned Counsel for the Appellant states that the company was struck off in August 2018, the Directors came to know in December 2019 and the appeal is filed in September 2020. Due to non-operation of bank account, they are seeking urgency. We do not find any urgency. Learned AROC states that similar

application was filed in the month of September which was rejected and the matter is already listed for further consideration on **12.11.2020**.

Application rejected and disposed of. we reject the application and the Appellant is directed not to file frivolous application again and again.

List on **12.11.2020**, the date is already given.

**Sd/-**

**SUMITA PURKAYASTHA  
MEMBER (T)**

**Sd/-**

**DR. DEEPTI MUKESH  
MEMBER (J)**